

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J) No.198 of 2020**

1. Gokul Yadav  
@ Gokhul Yadav
  2. Lakhpati Devi
  3. Kunti Devi
  4. Jagarnath Yadav
  5. Anita Devi
- ..... **Appellants**

**Versus**

1. The State of Jharkhand
  2. Sohan Oraon
- ..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Appellants : Mr. Mahesh Tewari, Advocate  
For the State : Mr. Gouri S. Prasad, A.P.P  
For the Resp. No.2 : Mr. Rajesh Kumar, Advocate  
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**03/Dated: 08<sup>th</sup> July, 2020**

1. Learned counsel for the appellants submits that appellant No.01 namely, Gokul Yadav @ Gokhul Yadav, has been arrested during the pendency of the appeal, hence his appeal has become infructuous and prays to withdraw the appeal with respect to appellant No.01.

2. Learned counsel for respondent No.02 is present. Learned A.P.P prays for time to procure the case diary.

3. Heard. In view of the submission of the learned counsel for the appellants, office to delete the name of appellant No.01 from the cause title of the memo of the appeal.

On prayer of the learned A.P.P, office to list this case on **24.07.2020.**

4. Till then, the interim order dated 28.05.2020 shall continue.

**(AMITAV K. GUPTA, J.)**

Chandan-Rohit/-